

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2023

- Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/ direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
- Petitioner : Tata Power Company Limited (TPCL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.
- Date of Hearing : 19.4.2024
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, TPCL
Ms. Subhi Sharma, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri Divyansh, Advocate, TPCL
Shri Smapрати Singh, Advocate, TPCL
Shri Anand Ganesan, Advocate, Rajasthan Discoms
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Swapna Seshadri, Advocate, GUVNL
Ms. Kriti Soni, Advocate, GUVNL
Shri G. Saikumar, Sr. Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL
Shri Shaida Dass, Advocate, MSEDCL
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Ms. Reeha Singh, Advocate, PSPCL & HPPC
Shri Ravi Nair, Advocate, PSPCL & HPPC

Record of Proceedings

At the outset, the learned senior counsel sought liberty to upload its affidavit furnishing the additional information/ details as called for vide the Record of Proceedings for the hearing dated 15.3.2024. Learned senior counsel further submitted that the required information/ details had already been served upon Respondents yesterday.

2. Learned counsel for Respondents sought liberty to examine/ seek necessary instruction on these additional information/details and to file their responses, if any, within 15 days.

3. Considering the submissions made by the learned senior counsel and learned counsel for the parties, the Commission permitted Respondents to file their respective responses, if any, to the additional information/ details furnished by the Petitioner on or before **5.5.2024**.

4. The matter will be listed for the hearing on the aspect of interim relief on **8.5.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**